

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 13 Dated: 22/04/2019

It is hereby notified that vide High Court Order Dated 20.03.2019

**Mr. Ajatshatru Singh**  
**S/O Pritam Singh**  
**R/O 253-A, Rehari Mohalla, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-153/2019 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

(Mohammad Yasin Beigh)  
Joint Registrar (Admn.) 22-04-2019

No: 1666-71/CP Dated: 22/04/2019

**Copy forwarded to the:**

1. Principal District & Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President Bar Association, J&K High Court, Jammu.
- ✓ 5. In-charge N.I.C. High Court of J&K Jammu for uploading on the website.
6. **Mr. Ajatshatru Singh , Advocate**  
.....for information and necessary action.

Joint Registrar (Admn.) 22-04-2019